

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/2835/2022 C.P. (IB)/1396(MB)2020

IN THE MATTER OF

Mr. Anup Jain & Ors

... Petitioner

Vs

Udaipur Entertainment World Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Mitali Bhatt (PH)

For the Respondent: Adv. Niyati Merchant (PH)

ORDER

Both the Ld. Counsels submit that vide order dated 06.07.2023, the proceedings before the Hon'ble NCLT, Mumbai have been stayed by Hon'ble Rajasthan High Court, Jaipur Bench. In view of the same, we deem it appropriate to adjourn the matter *sine-die* granting the liberty to the Ld. Counsels to make a mention as and when the stay order is vacated.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/